

Centre / State Acts and Rules on “OLDER PERSONS/AGEING/ ELDERLY PEOPLE”

<http://www.indiacode.nic.in>

Hindu Adoptions and Maintenance Act, 1956 (No. 78 of 1956)

Section 20, Maintenance of Children and Aged Parents

Code of Criminal Procedure Act, 1973 (No. 2 of 1974)

Section 125, Order for Maintenance of Wives, Children and Parents.

Protection of Women from Domestic Violence Act, 2005 (No. 43 of 2005)

Maintenance and Welfare of Parents and Senior Citizens Act, 2007 (56 of 2007)

<http://www.socialjustice.nic.in/legislations.html>

National Policy/Schemes

AADHAR – Secretariat of NCOP Project OASIS: Old Age Social and Income Security. (India, Ministry Social Justice and Empowerment)

<http://www.socialjustice.nic.in>

Citizens Charter: India, Ministry of Social Justice & Empowerment.

<http://www.socialjustice.nic.in/legislations.html>

Intergrated Programme for Older Person: Central Sector Scheme to improve the Quality of life of the Older Persons (Revised Scheme effective from 01.04.08) India, Ministry of Social Justice & Empowerment.

<http://www.socialjustice.nic.in/ipop.pdf>

National Council of Older Persons (NCOP). (India, Ministry Social Justice and Empowerment)

<http://www.socialjustice.nic.in>

National Policy on Older Persons, 1999 (India, Ministry Social Justice and Empowerment)

<http://www.socialjustice.nic.in>

Constitution of India

Article 41. Right to work, to education and education and to public assistance in certain cases. – The State shall, within the limits of its economic capacity and development, make effective provision for securing the right to work, to education and to public assistance in cases of unemployment, old age, sickness and disablement, and in other cases of undeserved want.

Article 243G. Power, authority and responsibilities of Panchayat. – Subject to the provisions of the Constitution the Legislature of a state may, by law, endow the Panchayats with such powers and authority and may be necessary to enable them to function as institutions of self-government and such law may contain provisions for the devolution of powers and responsibilities upon Panchayats, at the appropriate level, subject to such conditions as may be specified therein, with respect to-

- (a) the preparation of plans for economic development and social justice;
- (b) the implantation of schemes for economic development and social justice as may be entrusted to

them including those in relation to the matters listed in the Eleventh Schedule.

Seventh Schedule. List III Concurrent List:

Item No. 23. Social security and social insurance; employment and unemployment.

Item No. 24. Welfare of labour including conditions of work, provident funds, employers' liability, workmen's compensation, invalidity and old age pensions and maternity benefits.

Eleventh Schedule (Article 243G):

Item No. 24. Family welfare.

Item No. 26. Social welfare, including welfare of the handicapped and mentally retarded.